

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

**COMP.APPL (IBC)/1076 (CH) 2019, COMP.APPL (IBC)/856 (CH) 2019,
IA(I.B.C)/87 (CH)2020, IA(I.B.C)/2807 (CH)2023
And
CP(IB)/19(CH)2018
(Admitted)**

IN THE MATTER OF:

Small Industries Development Bank of India (sidbi)

...Petitioner

Vs

Mansa prints & publishers Ltd.

...Respondent

Under Section: IBC under Sec 7, Sub-Section (1) of Section 66, Sec 60(5), Sec. 14(1) Sec. 74(2) Sec 25(j) Rule 32, Sec 49(2)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 13.06.2024.

07.05.2024

Pooja

-Sd/-
Court Officer